

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 19th APRIL, 2024, 10:30 A.M.

**IA (IBC) 46/GB/2024
In CP (IBC)/32/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	P. L. Industries Pvt. Ltd. Vs Canara Bank & 11 others
UNDER SECTION	U/s 10 of IBC, 2016

For Petitioner (s) : Mr. M. Sharma, Adv.

For Respondent (s) :

RP : Mr. U. K. Kalita

IA(IBC)/46/GB/2024

ORDER

IA(IBC)/46/GB/2024

This IA is filed for correcting the name of Respondent No 2 as M/s. North East Mega Food Park Ltd. instead of M/s. Mega Food Park Ltd. in the order dated 12.01.2024. The perusal of the impugned Order dated. 12.03.2024 as well as Page No. 22 of the Company Petition in which the name of the Respondent was shown as M/s. Mega Food Park Ltd. instead of M/s. North East Mega Food Park. The bare perusal of the Order as well as the Petition copy makes it clear that it is not an accidental mistake of the Court while passing the Order.

Therefore, under these circumstances, unless the cause title of the petition in respect of the Respondent No. 2 is amended by way of filing an amendment Application, the above Application cannot be entertained at this stage. Hence, the above IA is **disposed of**, granting liberty to file the same at appropriate time after allowing the amendment Application granting amendment of the name of the Respondent in the main Company Petition.

Sd/-

**Satya Ranjan Prasad
Member (Technical)**

Sd/-

**H.V. Subba Rao
Member (Judicial)**